COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 337 OF 2018 &
IA NO. 524 OF 2019

Dated : 31st July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jindal Power Limited .... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

ORDER

Objections to main appeal shall be filed within four weeks i.e., on or before 29.08.2019 with advance copy to the other side, failing which it shall be taken as nil. If objections are filed, rejoinder to the same may be filed within two weeks thereafter i.e., on or before 13.09.2019 with advance copy to the other side.

List the matter on ***25.09.2019.***

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

ts/mkj